

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NOS. 272-273 OF 2003

JASTI BHANU SANKARA RAO & ORS. APPELLANTS

VERSUS

STATE THROUGH SHO & ANR. RESPONDENTS

O R D E R

We have heard the learned counsel for the parties.

We are not inclined to interfere in the merits of the controversy as two courts below have found against the appellants on an appreciation of the evidence particularly that of P.W. 1 the complainant. However, we also see that the appellants have been sentenced to two years rigorous imprisonment under Section 498A of the Indian Penal Code. However, keeping in view the fact that A2 and A3, the parents of A1 (husband of the deceased) are reasonably advanced in age and the marriage took place in the year 1986 and the FIR had been lodged in the year 1996 and the proceedings have gone for almost 24 years, we reduce the sentence of A2 and A3 from one year to four months.

With this modification in the sentence, the appeal is dismissed.

.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI
AUGUST 17, 2010.

